

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) The Central Government has been seeking loan assistance from international agencies, such as the World Bank, the Overseas Economic Cooperation Fund (OECF) of Japan, etc., for specific urban water supply and sanitation projects submitted by the State Governments from time to time.

(b) to (f) The Central Government had recommended the Regional Water Supply Scheme for Talcher, Meramundali, Anugul, Dhenkanal and Bhuban urban conglomerations submitted by the Government of Orissa at an estimated cost of Rs. 139.31 crores for OECF assistance under the 1996-97 and 1997-98 loan packages. However, the proposal was not finally approved by the Government of Japan for funding.

#### Raising of Money by HUDCO

3982. SHRI R. SAMBASIVA RAO : Will the PRIME MINISTER be pleased to state :

(a) whether in order to boost its programme of financing different infrastructure projects in the country, the Housing and Urban Development Corporation (HUDCO) propose to raise over Rs. 3,000 crore from various overseas sources during 1997-98; and

(b) if so, the sources from which this amount is likely to be raised ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) and (b) HUDCO has signed an agreement with Overseas Economic Cooperation Fund (OECF) of Japan to avail a line of credit of 8670 million Yen (approx. Rs. 300 crores at current exchange rates) for augmentation of its resources for urban water supply and sanitation improvement programmes in various cities. The line of credit will have to be availed before 2002. Actual disbursements under this credit line will, however, be linked to the proposed project implementation. It is proposed to avail loan of Rs. 50 crores under the above mentioned line of credit during 1997-98.

#### Development of Slums

3983. SHRI S.D.N.R. WADIYAR : Will the PRIME MINISTER be pleased to state :

(a) the amount earmarked for the development of slums during Ninth Plan;

(b) the State-wise allocation made for the purpose during 1997-98;

(c) whether different States have asked for enhance-

ment in allocation for slum development; and

(d) if so, the details thereof and the steps taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) and (b) The amount for the development of slums during the Ninth Plan is yet to be decided by the Planning Commission. However, Planning Commission has allocated an amount of Rs. 330 crores for slum development during the year 1997-98.

(c) and (d) During 1996-97, an amount of Rs. 250 crores was provided by the Planning Commission.

#### Supply of Petroleum products

3984. SHRI K. PRADHANI : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have a proposal to lay pipe lines to supply petrol and diesel in various cities; and

(b) if so, the cities which are proposed to be connected with pipe line for supplying petrol and diesel during Ninth Five Year Plan ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) : (a) Yes, Sir.

(b) The details of cities would be known only when proposals are firmed up.

[Translation]

#### Development of Old Delhi

3985. SHRI JAI PRAKASH AGARWAL : Will the PRIME MINISTER be pleased to state :

(a) whether 'Sahajanabad Scheme' was formulated for the maintenance of the "Old Delhi" area of the National Capital Region, Delhi;

(b) if so, the time when the said scheme was formulated;

(c) whether the Government have constituted any Board for that or whether any amount was allocated for making available the necessary basic amenities in the streets of dense population of old Delhi;

(d) if so, the year-wise details thereof, till date;

(e) whether the Government have made provision for separate financial assistance/grant for the maintenance of Slum 'Katras' of Old Delhi and for providing necessary basic amenities there during the last three

years or propose to make provision for that;

(f) if so, the details thereof;

(g) if not, the reasons therefor; and

(h) the effective steps being taken by the Union Government for providing necessary basic amenities in slum 'Katras' of old Delhi ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) Yes, Sir.

(b) 1985-86.

(c) and (d) No Board has been constituted by the Government so far. The year-wise expenditure made for maintenance work in the Old Delhi city area is as under

|         |                 |
|---------|-----------------|
| 1994-95 | Rs. 253.82 lacs |
| 1995-96 | Rs. 358.66 lacs |
| 1996-97 | Rs. 187.85 lacs |

(e) to (h) The maintenance and provision of basic amenities in the Slum Katras of Old Delhi come under the purview of the Govt. of National Capital Territory of Delhi. The GNCTD has reported that the Slum & JJ Deptt. of MCD is implementing an approved plan scheme of Structural Improvement and Rehabilitation of Katras which has been formulated for providing repairs to the dangerous properties under the management & Control of Slum & JJ Deptt. The details in respect of financial assistance/ grant for the last three years as under :

| Year    | Financial Assistance/Grant |
|---------|----------------------------|
| 1994-95 | Rs. 100 lacs               |
| 1995-96 | Rs. 199.68 lacs            |
| 1996-97 | Rs. 200 lacs               |

As far as providing basic civic amenities in Old Delhi is concerned. MCD is providing such basic amenities in this area. In addition, S&JJ Deptt. of MCD is also extending such basic amenities in the Notified Slum Areas in the Old Delhi under the approved plan scheme of Environmental Improvement in urban slums.

[English]

#### Taxation Powers to Panchayati Raj

3986. SHRI BHAKTA CHARAN DAS : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether the Government propose to give taxation

powers to Panchayati Raj Institutions to bolster their resources;

(b) if so, the details thereof;

(c) whether the issue of resources for local bodies will assume importance by this increased role; and

(d) if so, the details thereof ?

THE MINISTER OF RURAL AREAS AND EMPLOYMENT (SHRI KINJARAPPU YERRANNAIDU) : (a) to (d) No, Sir. However, Article 243 H of the Constitution provides that the Legislature of a State may, by law, authorise a Panchayat to levy, collect and appropriate such taxes, duties, tolls and fees in accordance with such procedure and subject to such limits, as may be specified in the law.

#### Joint Venture in Power Sector

3987. DR. T. SUBBARAMI REDDY : Will the PRIME MINISTER be pleased to state :

(a) whether the Power Ministry has decided to encourage Central and State Government power companies to go in for joint ventures with multinational;

(b) the total number of power projects signed during 1995, and the total power to be generated after the completion of these projects;

(c) the countries with whom these power projects are being set up; and

(d) whether all the power projects have been cleared and started their work ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI) : (a) No, Sir.

(b) to (d) Does not arise in view of reply to (a) above.

#### GEO-Stationary Satellite

3988. SHRI NITISH BHARADWAJ : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have stationed its own Geo-stationary satellite in Space;

(b) if not, the reasons therefor;

(c) whether stationing of a Geo-stationary satellite is likely to give tremendous boost to our industry; and

(d) if so, the reasons for not having made an effort in this direction so far ?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) Yes, Sir.